

specifically desire that all or any part of the evidence tendered by them is to be treated as confidential. It shall however, be explained to the witnesses that even though they might desire their evidence to be treated as confidential, such evidence is liable to be made available to the members of Parliament."

Shri R. S. Pandey (Guna): To which committee does this apply? He has not said that. That should be made very clear.

Shri Sheo Narain (Bansi): It refers to select committees and not to PAC.

Shri Hari Vishnu Kamath (Hoshangabad): It is for all Parliamentary committees.

Mr. Speaker: This direction is applicable to all committees. It is not specified there that it is simply for select committees. But after that, we have adopted this practice, whatever it might be, that the evidence of witnesses shall not be disclosed; as we have just now read also, it might be done with the Speaker's permission. I am not inclined to allow the publication of all evidence, but so far as the Minister's evidence is concerned, I shall have it made available.

An hon. Member: That is the compromise.

Shri Surendranath Dwivedy: In my letter I had asked you, under this rule, to permit me for inspection . . .

Mr. Speaker: It is only the member who wants to see . . .

Shri Surendranath Dwivedy: Members of the Committee?

Mr. Speaker: Members of Parliament.

Shri Surendranath Dwivedy: In my letter I have made a request that, since the evidence has not been published, I may be permitted to inspect the evidence.

Mr. Speaker: Yes; he is permitted. The other members also, who want to see, will intimate to me and I will allow them to see it—only the Minister's evidence.

Shri Surendranath Dwivedy: Regarding the Minister's evidence, you have now permitted it to be put on the Table of the House.

Mr. Speaker: The evidence might be made known, but not all the evidence.

Shri Surendranath Dwivedy: Let us understand what it is. You have now ruled that the evidence of the Minister, so far as it relates to the 55th report would be put on the Table of the House. Since this matter also relates to the 50th report, I had requested you to permit access to the evidence in connection with that report also, which you are not allowing to be laid on the Table of the House; I do not press for it, but under the rules, I have requested you to permit me to have inspection of that evidence also.

Shrimati Renu Chakravarty: Even in British times, we used to have access to it.

Mr. Speaker: I sha'l consider this aspect.

Shri Hari Vishnu Kamath: May I request that so far as the other evidence is concerned, the proviso to sub-rule (3) of rule 275 may apply?

Mr. Speaker: Very well.

Shri Daji (Indore): The statement of the Minister must be circulated to us.

13.10 hrs.

PAPERS LAID ON THE TABLE
 ACCOUNTS OF I.I.T., Kharagpur

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology,

[Shri M. C. Chagla]

Kharagpur, for the year 1964-65, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-6727/66.]

KEROSENE (FIXATION OF CEILING PRICES) FIFTH AMENDMENT ORDER

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1966 published in Notification No. G.S.R. 1192 in Gazette of India dated the 1st August, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6728/66].

KERALA BUILDINGS (LEASE AND RENT CONTROL) AMDT. ACT

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on Table a copy of the Kerala Buildings (Lease and Rent Control) Amendment Act, 1966 (President's Act No. 7 of 1966) under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-6729/66.]

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMDT. RULES

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): I beg to lay on the Table a copy of the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules 1966, published in Notification No. G.S.R. 1148 in Gazette of India dated the 23rd July, 1966, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-6730/66.]

NOTIFICATION UNDER EMPLOYEES PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table:

1. A copy of Notification No. G.S.R. 895 published in Gazette of India dated the 11th June, 1966 adding the tobacco industry to Schedule 1 of the Employees' Provident Funds Act, 1952 under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-6731/66].

2. A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Ninth Amendment) Scheme, 1966, published in Notification No. G.S.R. 997 in Gazette of India dated the 25th June, 1966.
- (ii) The Employees' Provident Funds (Tenth Amendment) Scheme, 1966, published in Notification No. G.S.R. 1083 in Gazette of India dated the 4th July, 1966.
- (iii) The Employees' Provident Funds (Eleventh Amendment) Scheme, 1966, published in Notification No. G.S.R. 1118 in Gazette of India dated the 16th July, 1966. [Placed in Library. See No. LT-6732/66.]

13.12 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Ninety-second Report of the Committee on Private Members' Bills and Resolutions.